



2026:AHC:61313

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 9969 of 2026

Meraj

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Mohammad Atif
Counsel for Opposite Party(s)	:	G.A.

Court No. - 69

HON'BLE JITENDRA KUMAR SINHA, J.

1. Heard Shri Mohammad Atif, learned counsel for the applicant, Shri B.P. Maurya, learned AGA for the State and perused the record.

2. The present bail application under Section 483 of Bharatiya Nagarik Suraksha Sanhita, 2023, has been filed on behalf of applicant Meraj, with a prayer to release him on bail in Case Crime No. 87 of 2026, under Section 3/8 Prevention of Cow Slaughter Act, registered at Police Station Kokhraj, District Kaushambi, during pendency of the trial.

3. It has been submitted by learned counsel for the applicant that the applicant is innocent and has been falsely implicated in this case due to ulterior motive. It is further submitted that First Information Report has been lodged against unknown persons and the name of applicant surfaced during investigation and one slaughtering instrument (Chapar) is said to have been recovered from the possession of the applicant. The applicant has no criminal history. It is next submitted that there is also no possibility of the applicant either fleeing away from the judicial process or tampering with the witnesses. The applicant is languishing in jail since 18.02.2026, undertakes that he will not misuse the liberty, if granted. It has also been pointed out that in the wake of heavy pendency of cases in

the Court, there is no likelihood of any early conclusion of trial.

4. Per contra learned A.G.A. has opposed the prayer for bail of the applicant.

5. Some mortal remains of slaughtered cows have been recovered from the open place and the name of applicant surfaced during investigation and one slaughtering instrument (Chapar) is said to have been recovered from the possession of the applicant. The applicant has no criminal history. The applicant, who is languishing in jail since 18.02.2026, undertakes that he will not misuse the liberty, if granted.

6. Upon considering the totality of facts, nature and the evidence reflected from record and without expressing any opinion on merits, a case for bail is made out. Hence, the present bail application is allowed.

7. The applicant- **Meraj** involved in the aforesaid case crime shall be released on bail on his furnishing a personal bond of Rs. 50,000/- with two sureties each in the like amount to the satisfaction of the Court concerned :-

(i) The applicant shall not directly or indirectly make any inducement, threat, or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the court or to any police officer or tamper with the evidence.

(ii) The applicant shall not pressurize/intimidate the prosecution witnesses.

(iii) The applicant shall remain present, in person, before the trial court on the dates fixed for (i) opening of the case, (ii) framing of charge and (iii)

recording of statement under Section 351 of B.N.S.S.

(iv) The applicant shall file an undertaking to the effect that he shall not seek any adjournment on the dates fixed for evidence when the witnesses are present in the trial court.

(v) The applicant shall remain present before the trial court on each date fixed, either personally or through his counsel.

8. In case of breach of any of the above conditions, it shall be a ground for cancellation of bail.

9. It is clarified that anything said in this order is limited to the purpose of determination of this bail application and will in no way be construed as an expression on the merits of the case. The trial court shall be absolutely free to arrive at its independent conclusions on the basis of evidence led unaffected by anything said in this order.

(Jitendra Kumar Sinha,J.)

March 24, 2026

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